

Court of learned S.D.J.M., Garhwa within four months from today and in the event of his arrest or surrendering, he will be enlarged on bail on showing proof of deposit of Rs.55,000/- with the District Supply Officer, Garhwa and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Garhwa in connection with Bhawnathpur P.S. Case No.99 of 2021 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioner deposits Rs.55,000/- with the District Supply Officer, Garhwa, learned court below will pass an appropriate order regarding the same at the time of conclusion of trial.

(Anil Kumar Choudhary, J.)

Animesh/